

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND
ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 1st April, 2014.

No. HC.XI-09/2012/44/RC # # # Hon'ble the Gauhati High Court has been pleased to amend the Criminal Rules and Order by inserting the following Rules as **Rule 1A** after the existing Rule 1 and Rule 14A after the existing Rule 14, in Chapter 2, with immediate effect:

“Rule 1A: It shall be obligatory for the appellant(s) to implead the informant/ complainant/ victim(s) or the accused person(s), as the case may be, as respondent(s) in any appeal filed under Section 374(3)/ 378(1) of Cr.P.C.”

Rule 14A: It shall be obligatory for the petitioner to implead the informant/ complainant/ victims(s) or the accused person(s), as the case may be, as the respondent(s) in any revision filed under Section 397/399 of Cr.P.C.”

By Order,
Sd/- M.K. Bhattacharjee
REGISTRAR GENERAL

Memo No. No. HC.XI-09/2012/45-70/RC dated 01.04.2014.

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar General, High Court of _____.
7. The Registrar (_____), Gauhati High Court, Guwahati.
8. The Registrar –Cum– Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
9. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl. (He is requested to circulate this Notification to the Subordinate Civil and Criminal Courts of the concerned State as well as the Bar Association of the concerned Bench.)
10. The District & Sessions Judge, _____ (He/ She is requested to circulate this Notification to the Bar Association of the concerned District.)
11. The Chief Judicial Magistrate, _____.
12. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
13. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun. (He is requested to circulate this Notification to the Subordinate Civil and Criminal Courts of the concerned State as well as the Bar Association of the concerned Bench.)
14. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
15. The Secretary General, Gauhati High Court Bar Association.
16. The Secretary, All Assam Lawyers' Association.
17. The Secretary, Lawyers' Association, Guwahati.

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18. The Secretary, Advocates' Association, Guwahati.
19. The Deputy Director (Printing & Stationery), Assam Govt. Press, Guwahati. (He is requested to publish the notification in the next issue of the official Gazette and send at least 15 copies to the undersigned after publication.)
20. The Publisher, Nagaland Gazette, Nagaland Govt. Press, Kohima/ Mizoram Gazette, Mizoram Govt. Press, Aizawl/ Arunachal Pradesh Gazette, Arunachal Pradesh Govt. Press, Itanagar. (They are requested to publish the notification in the next issue of their respective official Gazette and send at least 15 copies to the undersigned after publication.)
21. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
22. The Librarian -Cum- Research Officer, Gauhati High Court, Guwahati.
23. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
24. The Superintendent, _____, Gauhati High Court, Guwahati.
25. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
26. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

11/4/14
REGISTRAR GENERAL

01.04.14